

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 4119 of 2020

Pintu Bhuiyan

... Petitioner

Versus

The State of Jharkhand

... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner

: Miss Madhulika Das Gupta, Advocate

For the State

: Mr. Satish Prasad, A.P.P.

Order No. 02

Dated 29th July, 2020

Heard the learned counsel appearing for the respective sides.

So far as the defect No. 5(e) is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the defect No. 9(i), as pointed out by the office, is concerned, the same is ignored.

Miss Madhulika Das Gupta, learned counsel for the petitioner seeks permission to withdraw this application which has not been opposed by Mr. Satish Prasad, learned APP.

Permission is accorded.

This application is dismissed as withdrawn.

(RONGON MUKHOPADHYAY,J.)